

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.NO.1107/95

Hon'ble Shri K.Muthukumar, Member(A)

New Delhi, this 20th day of June, 1995

Shri Adarash Kumar Bhatnagar  
r/o 3/20, Sector-V  
Rajinder Nagar  
Sahibabad. ... Applicant

(By Shri S.K.Rongta, Advocate)

Versus

The Chairman  
Delhi Scheduled Castes Financial &  
Development Corporation Ltd.  
86, Old Secretariate  
Delhi - 54.

The Chief Secretary  
N.C.T. of Delhi  
(Delhi Administration)  
5, Sham Nath Marg  
Delhi. ... Respondents

(None)

O R D E R (Oral)

Shri S.K.Rongta, learned counsel for the applicant stated that he is unable to trace any instructions to state <sup>the effect</sup> that the Delhi Scheduled Castes Financial & Development Corporation falls under the jurisdiction of this Tribunal. He accordingly, prays that he may be allowed to withdraw this application with a right to file another application, if necessary. Prayer is allowed. The application is dismissed as withdrawn with a liberty to applicant to file a separate application <sup>if so advised</sup> ~~in the concerned Bench~~. No costs.

  
(K. MUTHUKUMAR)  
MEMBER(A)

/RAO/